

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
(CAMP: NAGPUR)

Original Application No: 1108/93

Transfer Application No:

DATE OF DECISION: 16.10.96

~~Railway Electrification  
Project Casual Labourers~~ Petitioner  
Union & ors.

Advocate for the Petitioners

Versus

UOI & Ors.

Respondent  
Mr. P.S.Lambat

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri B.S. Hegde, Member(J)

The Hon'ble Shri M.R. Kolhatkar, Member(A)

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?

M(J)

trk

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR  
NAGPUR

O.A.No. 1108/93

DECIDED ON : 16-10-1996

Coram : Hon. Shri B.S. Hegde, Member(J)  
Hon. Shri M.R. Kolhatkar, Member(A)

1. Railway Electrification Project  
Casual Labours Union, Nagpur  
through its President
2. Shri Prabhakar Laxman Gadpade  
Driver, under Dy.CRE/ONRE  
Ajni, Nagpur & ors.

..Applicants

V/s.

1. Union of India through  
Secretary, Min.of Railways  
New Delhi
2. Divisional Railway Manager(P)  
Central Railway, Nagpur
3. Chief Material Manager(P)  
Railway Electrification  
Central Railway  
ORM's building  
Nagpur
4. General Manager(P)  
Central Railway  
Bombay V.T.
5. General Manager(P)  
Central Organisation  
for Railway Electrification  
Allahabad (U.P.)

(By Adv. Mr. P.S. Lambat)

.. Respondents

ORDER  
(Per: B.S. Hegde, Member(J))

None for the Applicants. Mr. P.S. Lambat, Ld.  
Counsel for the respondents submits that all the applicants are working in the Railway Electrification Project and completion of the Electrification Project work they are posted out side. In this O.A. the applicants are

*B.S.H.*

seeking for absorption on the permanent post of Driver and for further promotions to the grade of Driver Gr.II and Gr.I and for preparation of a combined seniority list of all the Drivers working under different departments of Railway Electrification Organisation under Central Railway, Nagpur Division.

Ld. Counsel for respondents states that it is necessary that a trade test has to be passed for permanent appointment as Driver and the applicants have not passed the necessary test.

In the circumstances we dismiss the O.A. with no order as to costs.

*M.R.Kolhatkar*

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(M.R.Kolhatkar)  
Member (A)

*B.S.Hegde*  
(B.S.Hegde)  
Member (J)

trk

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Review Petition No. 4/97 in  
Original Application No. 1108/93

CORAM: Hon'ble Shri B.S. Hegde, Member (J)  
Hon'ble Shri M.R. Kolhatkar, Member (A)

Railwat Electrification Project,  
Casual Labour Union,  
Nagpur through its President  
and others.

... Applicants.

V/s.

Union of India and others.

Tribunal's order on Review Petition by Circulation,

¶ Per Shri B.S. Hegde, Member (J) ¶

Dated: 22-8-97

The applicant has filed this Review Petition seeking review of the judgement dated 16.10.96. The O.A. has been disposed of on merits on the basis of the pleadings. The respondents stated that it is necessary that a trade test has to be passed for permanent appointment as Driver and the applicants have not passed the necessary test. Accordingly the O.A. was dismissed.

In the Review Petition the applicants has not brought out any new facts or error apparent on the face of the record. In this Review Petition the applicants are re-iterating the same facts which are considered by the Tribunal while dismissing the O.A. Therefore, we are of the view that there is no merit in the Review Petition and the same is dismissed by Circulation.

M.R. Kolhatkar  
(M.R. Kolhatkar)  
Member (A)

B.S. Hegde  
(B.S. Hegde)  
Member (J)